

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C)

No(s). 30779/2014

DARSHAN DEVI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 30452/2014

(With Interim Relief)

Date : 01/02/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Shantanu Krishna, Adv.

For Respondent(s)

Mr. Vinay Garg, Adv.

Mr. Aviral Saxena, Adv.

Ms. Mridula Ray Bharadwaj, Adv.

Mr. Mukesh Verma, Adv.

Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 in both the matters and respondent No.3
in SLP(C) No. 30779/2014 have not filed the counter affidavit,
despite last opportunity having been granted. As such

further opportunity is declined.

Opportunity for respondent No.2 to file the counter

affidavit has already been declined.

The Ld. Counsel for respondent No.1 seeks time for filing
vakalatnama and counter affidavit on behalf of respondent No.4

also. Be filed within four weeks.

Signature Not Verified

List again on 13.4.2016.

Digitally signed by

Rupam Dhamija

Date: 2016.02.01

17:03:45 IST

Reason:

(PAWAN DEV KO

T WAL)

Registrar